

GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 248/01

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg..... 1 to 3

2. Judgment/Order dtd..... 10.9.01 Pg..... to No. segt order

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... Pg..... 1 to 18

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg..... 1 to 18

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

7/12/17
SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

APPLICATION NO. 248 OF 2001

APPLICANT (s)

Pritikiran Devi

RESPONDENT (s)

Union of India & Sons

ADVOCATE FOR APPLICANT(s) Dr. N.K. Sinha, Mr. R.K. Deb, Choudhury

ADVOCATE FOR RESPONDENT(s)

Mr. B.C. Pathak

Addl. C.G.S.C

Notes of the Registry

dated

Order of the Tribunal

This application is in form
but not in time. Condonation
Petition is filed not filed vide
M.P. No. C.F.
for Rs. 50/- deposited vide
IPO/BD No. 789780

Dated 6-7-2001
Dy. Registrar

3.07.01

Issue notice to the respondents
to show cause as to why the application
shall not be admitted.

List on 16-08-2001 for admission.

I.C.U. Shaha

Member

Vice-Chairman

16.8.01

Mr. B.C. Pathak, learned Addl.C.G.S.C.
stated that the written statement is being
file in the course of the day.

List on 10/9/01 for admission. Endeavour
shall be made to file the same in the
matter will be disposed at the admission
stage.

I.C.U. Shaha

Member

Vice-Chairman

mb

① Service report has
not been submitted
still awaiting
service file

② No. Reply has been
filed.

Dy.
14/8/01

10.9.2001

We have heard Mr. R.K. Debchou-

dhury, learned counsel for the applicant at length and Mr. B.C. Pathak learned Addl. C.G.S.C for the respondents.

12.8.2001

W/S has been

contested by the
Reps. 1, 2, 3 and 4.

[Signature]

~~This is an application praying for direction on the respondents for providing her appointment on the compassionate ground on the death of her brother Y. Usharanjan Singh. The applicant's brother served under the respondent No. 3 as a Junior Telecom Officer and died in harness on 3.3.1997 due to cardiac arrest leaving his wife Thiyan Ningol Yengkhom Ongbi Sunita Devi and the applicant, the sister and his ailing father. The applicant Y. Priti-kiran Devi and her father were dependent upon late brother Y. Usharanjan Singh. The applicant made an application on 22.9.97 before the Telecom District Manager, Raona Bazar, Umphal for appointing her on compassionate ground. Failing to get appropriate remedy from the concerned authority the applicant made this application praying for a direction to consider her case for appointment on probation.~~

~~The respondents have submitted its written statement and stated that the case of the applicant could not be considered, since she cannot be considered for appointment as dependent in presence of the spouse Smt. Thiyan Ningol Yengkhom Ongbi Sunita Devi. The~~

~~Respondents stated that being a married person, his wife is only person entitled for appointment as being dependent and not the sister or brother.~~

~~The Government of India introduced a welfare measure for providing appointment on compassionate ground to a dependent family member of the Government servant dying in harness. A Scheme was prepared by which appointment on compassionate ground will be given as per Clause A, B & C - the "Dependent Family Member" are spouse, son (including adopted son) or~~

Contd..

✓

Notes of the Registry

Date

Order of the Tribunal

10.9.2001

We have heard Mr. R.K. Debchoudhury, learned counsel for the applicant at length and Mr. B.C. Pathak, learned Addl. C.G.S.C for the respondents.

This is an application under Section 19 of the Administrative Tribunal Act, 1985 seeking for a direction on the respondents for providing her appointment on compassionate ground on the death of her brother Y. Usharanjan Singh. The applicant's said brother served under the respondents No.3 as a Junior Telecom Officer and died in harness on 3.3.1997 leaving his wife Thiyan Ningol Yengkham Ongbi Sunita Devi, the applicant, his sister and his ailing father. In the application it was inter alia stated that the applicant Y. Pritikiran Devi and her father were dependent upon late brother Y. Usharanjan Singh. The applicant made an application on 22.9.97 before the Telecom District Manager, Paona Bazar, Imphal for appointing her on compassionate ground. Failing to get appropriate remedy from the concerned authority the applicant made this application praying for a direction to consider to consider her case for compassionate ground.

The respondents had submitted its written statement and stated that the case of the applicant could not be considered, since her aforementioned brother was a married person survived by his spouse Smt. Thiyan Ningol Yengkham Ongbi Sunita Devi. The respondents stated that being a married person, his wife is/was eligible for consideration for appointment as being dependent and not

Notes of the Registry

Date

Order of the Tribunal

10.9.2001

the sister or brother.

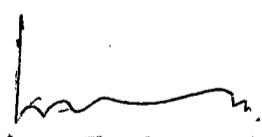
The Government of India introduced a welfare measure for providing appointment on compassionate ground to a dependent family member of the Government servant dying in harness. A Scheme was prepared by which appointment on compassionate ground could be made as per Clause (a), (b) & (c) - "Dependent Family Member" are spouse, son (including adopted son) or daughter (including adopted daughter). Brother or sister come as dependent only in the case of unmarried Government employee. The applicant being the sister of a married person under the circumstance did not come within the purview of dependent family member.

In this circumstances, the decision of the respondents for not providing the appointment to the applicant on compassionate ground cannot be held as illegal.

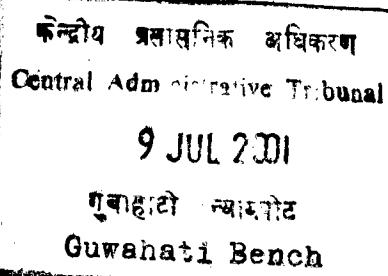
The application is accordingly dismissed. There shall, however, be no order as to costs.

K. C. Shetty

Member


Vice-Chairman

bb



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.
(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 248 OF 2001.

Y. Pritikiran Devi

-Applicant.

-Versus-

The Union of India & Others

-Respondents.

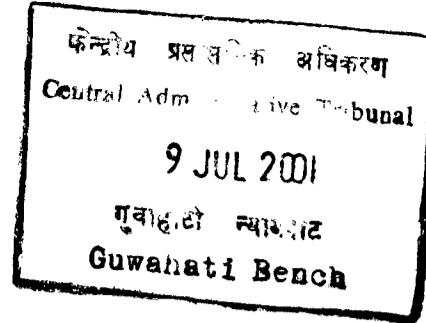
I N D E X

Sl.No.	Particulars	Page No.
1]	Application	1 to 8
2]	Verification	9
3]	Annexure-A/1	10 - 11
4]	Annexure-A/2	12
5]	Annexure-A/3	13
6]	Annexure-A/4	14
7]	Annexure-A/5	15 - 16
8]	Annexure-A/6	17
9]	Annexure - A/7	18

Filed by

Rayit Kumar Dev Choudhury
Advocate.

Yengkhom Pritikiran Devi



Filed by the applicant through
Ranjit Kumar Dev Choudhury
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH, GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. OF 2001.

B E T W E E N

Y Pritikiran Devi
D/o Y. Kullabidhu Singh
Keishampat, Thiyam Leikai,
Imphal, Manipur.

-Applicant.

-AND-

1] Union of India,
Represented by the Secretary
Ministry of Telecommunication
Government of India,
New Delhi.

2] The Chief General Manager,
North-Eastern Telecom Circle,
Department of Telecommunications, Shillong-1.

3] The Divisional Engineer,
Satellite Maintenance, Department of Telecommunication
Paona Bazar, Imphal, Manipur.

Yengkham Pritikiran Devi

4] The Telecom District Manager,
Department of Telecommunica-
tion, Paona Bazar, Imphal,
Manipur.

-Respondents.

DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDER AGAINST
WHICH THE APPLICATION IS MADE:

This application is made for an appropriate direction to the respondents to appoint the applicant in a suitable post on compassionate grounds.

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the case is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION

The applicant further declares that the application is within the limitation Prescribed under Section-21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

4.1] That the applicant is a bona fide citizen of India having her permanent place of residence at the above mentioned place and as

Yengkham Pritikiran Devi

such she is entitled to the rights and privileges enshrined in constitution of India and the Rules framed thereunder.

4.2] That the applicant's brother Y. Usharanjan Singh, was serving under the respondents No. 3 as Junior Telecom Office, (JTO). Y. Usharanjan Singh died on ~~03-03-97~~ in harness due to cardiac arrest.

4.3] That the applicant and her father Shri Y. Kulabidhu Singh were dependent upon late Y. Usharanjan Singh and he was the only bread earner of the family.

4.3] That the applicant's brother Late Y. Usharanjan Singh was married to one Smti. Thiyam Ningol Yengkham Ongbi Sunita Devi and he died five days after marriage. After his death Smti. Thiyam Ningol Yengkham Ongbi Sunita Devi went back to her parental home. She made a declaration by swearing an affidavit before the oath commissioner, Imphal, Manipur on 20-06-97 stating, inter alia, that she was the wife of late Y. Usharanjan Singh and that she had no objection against the applicant being appointed to any post under the Die-in Harness scheme as a successor of her husband as the applicant has been facing financial hardship along with her handicapped father who is bed ridden for the last many years.

Yengkham Sunita Devi

Annexure-A/1 is a copy of the above Affidavit dated 20-06-1997.

4.5] That the applicant has passed B.a. with Honours from the Imphal College, Imphal, Manipur in the year 1994 and was placed in Second Class. The applicant also obtained a diploma in type writing from the school of speed Master, Imphal in the year 1994.

Annexure-A/2 is a copy of the provisional certificate issued by the principal, Imphal College certifying that the petitioner has passed B.A. in 1994.

Annexure-A/3 is a copy of the certificate issued by the principal school of Speed Master dated 12-7-94.

4.6] The applicant filed an application on 22-09-97 before the Telecom District Manager, Paona Bazar, Imphal praying for appointment in die-in-harness scheme. In the same application the applicant furnished her educational qualifications. The applicant stated that after the death of her brother she is the only person to look after her aged father.

Annexure-A/4 is a copy of the above application dated 22-09-97.

4.7] That the applicant filed another application before the Chief General Manager,

Yengkham Pukhram Dev

North-Eastern Circle, Shillong through proper channel praying for appointing has in a suitable post in the die-in-harness scheme. She stated in the application that her brother Y. Usharanjan Singh was the sole bread earner of the family consisting of herself and her father. She further stated that her father was bed ridden, dumb and suffering from 90% paralysis after a severe stroke.

Annexure-A/5 is a copy of the above application to the Chief General Manager.

4.8] That in response to the above application the Chief General Manager, North Eastern Telecom Circle, Shillong issued a letter dated 10-09-98 to the Divisional Engineer, Satellite, Imphal requesting him to furnish the following information - (1) Date of his death (Late Y. Usharanjan Singh, J.T.O.); (2) whether married/unmarried; (3) Deponent as per service book; (4) whether the official died in harness.

Annexure-A/6 is a copy of the above letter dated 10-09-98.

4.9] That in reply to aforesaid letter dated 10-09-1998 the Divisional Engineer, Satellite, Imphal by letter dated 11-09-1998 furnished the information as requested by the Chief General

Yengkham Phul Kisan Devi

Manager, North Eastern Telecom Circle. It was stated in the above letter dated 11-09-98 that the applicant and her father Y. Kulabidhu Singh are dependent of Y. Usharanjan Singh. An affidavit sworn by Mrs. Sunita Devi, wife of late Y. Usharanjan Singh was also enclosed.

Annexure-A/7 is a copy of the above letter dated 11-09-1998.

4.10] That as stated above said Sunita Devi left permanently for her parental home after living only five days marital life with the applicant's deceased brother. The applicant remains the sole person to maintain the aged disabled father. The applicant has been mentioned as dependent in the service book of her late brother.

4.11] That the applicant states that she is duly qualified to be appointed in any post in die-in-harness scheme.

4.12] That the applicant submits that she was dependent on her deceased brother and after the death of the deceased brother she is the only person to maintain her aged and disabled father who was also dependent on her deceased brother and as much she is entitled to be appointed on compassionate grounds in the died-in-harness scheme.

5] GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

Yengkham Pritikiran Devi

5.1 For that the applicant being the only dependent person to look after her aged and disabled father who was also dependent on the deceased brother; she is entitled to be appointed under the die-in-harness scheme.

For that in the facts and circumstances of the case justice and equity demands that the applicant is entitled to be appointed in the die-in-harness scheme.

6. DETAILS OF THE REMEDIES EXHAUSTED:

The applicant declares that she has filed applications before the concerned authorities for appropriate relief but to no avail.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant declares that she has not filed any petition or suit regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other bench of this Hon'ble Tribunal.

8) RELIEFS SOUGHT FOR:

In view of facts stated herein above the applicant prays for an direction to the respondents to consider her case for

Yengkham Pukhram Devi

appointment in any suitable post in the die-in-harness scheme.

9. INTERIM ORDER IF ANY PRAYED FOR:

The applicant does not pray for any interim order at this stage.

10] Particulars of I.P.O.:

- (i) I.P.O. NO.: 789780
- (ii) Date Of Issue: 6/7/2001
- (iii) Issuing Post Office: GPO, Guwahati
- (iv) Payable at: Guwahati

11] LIST OF ENCLOSURES:

As per Index.

... Verification.

Yengkhom Pritikiran Devi

VERIFICATION

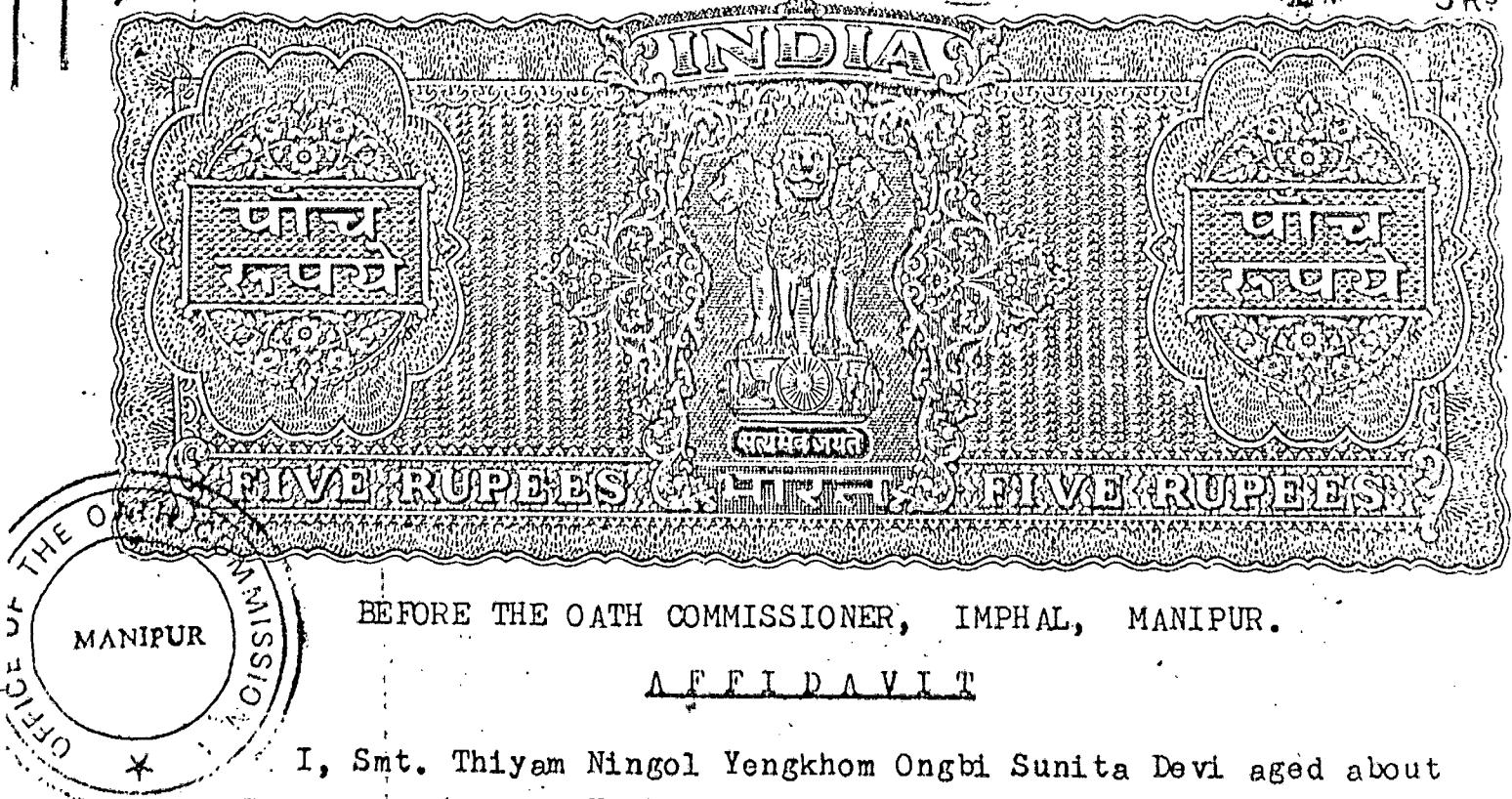
I, Smti. Y. Pritikiran Devi, D/o Y. Kullabidhu Singh, aged about 28 years, resident of Keishampat, Thiyam Leikai, Imphal, Manipur do hereby verify that the contents of paras 4.1 -to 4.9 are true to my personal knowledge and paras 4.10 to 4.12

believed to be true on legal advise and that I have not suppressed any material fact.

Yengkhom Pritikiran Devi

Dated: 6/7/2001

Place: Guwahati



BEFORE THE OATH COMMISSIONER, IMPHAL, MANIPUR.

AFFIDAVIT

I, Smt. Thiayam Ningol Yengkhom Ongbi Sunita Devi aged about 31 years w/o late Y. Usha Ranjan Singh of Keishampat P.S. Imphal do hereby take oath and say as follows:

That I am the legal wife of late Yengkhom Usha Ranjan Singh and I am the permanent resident of Imphal district, Manipur. This is true to the best of my knowledge.

That my husband late Y. Usha Ranjan Singh, who was serving as Junior Telecom Officer by posting at Tuensang, Nagaland, was died on 3.3.97 without having any issue leaving behind me as a widow. This is true to the best of my knowledge.

That during the life time of my deceased husband, he was living with his younger sister Miss Yengkhom Priti Kiran Devi and his father Y. Kulabidhu Singh, who is lying on the bed since the last many years as a handicapped person and my husband was the earning member in his family. This is true to the best of my knowledge.

That at present after the death of my husband, Miss. Yengkhom Priti Kiran Devi has been facing to ~~solve~~ solve the family problems in respect of the financial matter and others along with her handicapped father. Thus I have no any objection to the appointment for any job in favour of Miss. Yengkhom Priti Kiran Devi under the scheme of Die-in-harness, ~~as~~ as a successor of my husband. This is true to the best of my knowledge.

Attested
By
Advocate

Y. Singh
28.6.97

Oath Commissioner,
Manipur

Contd. 2/-



That Miss, Yengkhom Priti Kiran Devi, the younger sister of my deceased husband, is the only person to look after her ~~father~~ old aged and handicapped father after the death of my husband. This is true to the best of my knowledge.

Verified that the above contents of this affidavit are true to the best of my knowledge.

Dated, Imphal
the 19th June '97

By:-

[Signature]
Advocate.

Signature of deponent.

Th. Suneela Devi

(Smt. Thiayam Sunita Devi)

Solemly affirm before me on 20.6.97
at 11-30 a.m. at the Court premises
by the Deponent who is identified
by *[Signature]* Advocate
The Deponent seems to understand
the contents fully well on their
being read over and explained to him.

Identified by:-

M. Sekhendroji P. Singh
Advocate

Ab Singh
20.6.97

Oath Commissioner,
Manipur



ESTD : 1952

GOVERNMENT OF MANIPUR
OFFICE OF THE PRINCIPAL, IMPHAL COLLEGE
(AFFILIATED TO THE UNIVERSITY OF MANIPUR)

Sl. No. 8901

Provisional Certificate No. 8901

Name Of The Student... Yengdla... Prakashan... Devi

Session Attended last 1993-94 Class 2nd College Roll University Regd. No. 5932 of 1990

University/College Examination Revised 1994 year 1994 Roll No. 1224.

He/She appeared at the above examination as a Regular/Casual/Teacher Private/Female Private candidate.

Attendance in the College Good

Moral Character Good

Other Activities N.G.

Application Average

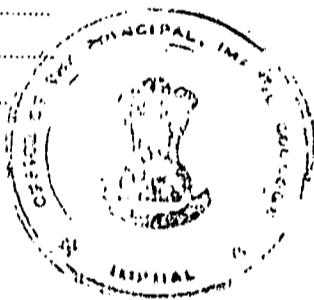
Certified that the above candidate is declared/promoted by the University/College to have passed 2nd A.A.C. Examination held in 1995 in 2nd Division/Class/Hons -

This is not issued in lieu of the University Certificate

Remarks N.G.

Dated Imphal 29-5-95 :
the

Attested
By
Advocate



1/2
Principal,
Imphal College, Imphal.
Governing Council, 1994-95
Moral and Academic

Flame

SSM/CER No. 648/94

OFFICE OF THE PRINCIPAL

SCHOOL OF SPEEDMASTER: IMPHAL

KEISHAMPAT JUNCTION
Imphal - 795001
Regd. _____

"PROVISIONAL CERTIFICATE"

This is to certify that Shri/ Kunzru YENGKHAM PRITIKIRAN DEVI

S/o D/o, Y. Kulabidhu Singh,

an inhabitant of Keishampat Thiyam Leikai, Imphal.

has completed the prescribed course of study in Typewriting/ Shorthand and reached speed of 40 (forty) words per minute satisfying in the years, 1994.

Dated, Imphal

The 12th July, 1994

Siamep
Principal
School of Speed Master,
Imphal.
Principal
School of Speed Master.

Attested
Advocate

Dated, 22nd Sept'97.

To

The Telecom District Manager,
Paona Bazar, Imphal

Subject :- Appointment in die-in-harness Scheme.

Sir,

Most respectfully, I beg to submit my humble application that I am facing to solve my family problems in respect of financial matter and others along with my handicapped father and my brother Late Y. Usharanjan Singh (J.T.O.) was the only earning member in my family. Now I am the only person to look after my old age father after the death of my brother.

So, you are requested to kindly appoint me any suitable post in favour of me in die-in-harness scheme. And my bio-data are as given below :-

1.	Name	:- K.M. Y. PRITIKIRAN DEVI
2.	Father's Name	:- Shri Y. Kulabidhu Singh
3.	Postal Address	:- Keishampat Thiyam Leikai, Imphal.
4.	Date of birth	:- 09-09-1973
5.	Educational Qualification :-	a) H.S.L.C. Exam. passed in III-Divn. under B.S.E. Manipur in 1990. b) P.U.(Arts) passed in IIInd Divn. under Manipur University in 1991. c) T.D.C.(Core) passed in 2nd Class (Hons.) Under Manipur University.

Yours faithfully,

Y. Pritikiran Devi

(Y. Pritikiran Devi)
Keishampat Thiyam Leikai

Attested
Advocate

Copy to :-

1. Circle Secy JTOA(I).
N.E. Circle, Shillong-1.
2. Divisional Secy JTOA(I)
Manipur Division, Imphal.

Annexure A/5
2

To

The Chief General Manager
North-Eastern Circle
Shillong - 1
(Through proper channel)

Sub:- Prayer for a suitable post
on dis in harness

Sir,

I, the undersigned, have the honour to lay
the following few lines before you for favour of your
kind consideration and sympathetic order.

That my elder brother late Y. Usharanjan Singh
was working in your Department as Junior Telecom Officer
(Mtce). He was the sole bread earner of our family,
consisting of him, my aged and bed-ridden father who is
lying down and more than ninety percent paralysed because
of his suffering from serious stroke, and myself. After
separation of kitchen by my other elder brother, my late
brother was the only person who did and provided whatever
is needed for our survival. But unfortunately he expired
on the 3rd March 1997 (Monday) leaving my invalid father
and myself with nobody to support us.

Under the circumstances I beg your kind and
sympathetic consideration to offer me a suitable post
on dis in harness basis. For the act of your kindness
I shall ever remain grateful to you.

My particulars are :-

1. Name : Miss Y. Pritikiran Devi
2. Father's name : Y. Kullabidhu Singh
3. Address : Keishampat, Thiyam Leikai, IMHAL
Manipur.
4. Age/Date of Birth : 23 yrs 6 mths on 9th March/1997
/9th September 1973
5. Education : BA (TDU Third Year) passed in 1994
6. Relation : Younger sister of late Y. Usharanjan Singh.

Enclosed copies of certificates etc. regarding my education
and my brother's expiry are enclosing herewith.

Yours faithfully

(Y. Pritikiran Devi)
Keishampat, Thiyam Leikai, IMHAL
Manipur.

Enc : As stated
(W.M.C.)

P.T.O.

Copy for kind information and further necessary action
to :-

1. The Circle Secretary, JFOA(I)
N.E. Circle, Shillong - 1
2. The Divisional Secretary, JFOA(I)
Dimapur Division, Dimapur.
3. The Divisional Secretary, JFOA(I)
Manipur Division, Imphal.

Y. Pritikiran Devi
(Y. Pritikiran Devi)
Keishampat, Thilyum Iwihai,
Imphal, Manipur.

FAX No 19310825

ANNEXURE A/6

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER, N.E. TELECOM CIRCLE
::: SHILLONG - 793001 :::

NO:TWF/NE/COMP-APT/Pratikiran/98

Dated at Shillong, the 10th Sept '98.

To,

The C.G.M.
Dms, R&L

Sub:- Complainant appointment.

8.1.98

This office has received the representation from Miss Y. Pratikiran Devi, sister of (Late) Y. Ushanjan Singh ~~DEBENJAN~~ as JFO, Maintenance under Maintenance organisation, MTR.

In order to examine the case, it is hereby requested that the following preliminary information may be furnished to this office for further action.

- (1) Date of his Death.
- (2) Whether married/Unmarried.
- (3) Dependent as per service book.
- (4) Whether the official die in harness.

Attested
by
Advocate


(G.N. CHYNE)
Asstt. General Manager (A),
to the Chief General Manager,
N.E. Telecom Circle, Shillong.

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE DIVISIONAL ENGINEER SATELLITE MAINTENANCE
IMPHAL-793 004.

NO:1P/DESM/E-2/98 Dated at Imphal the 11th Sept., '98. /

10

The Assistant General Manager (A.G.),
G.O. the Chief General Manager,
N.E. Circle, Shillong - 1.

Sub:- Compassionate approach.

Ref:- No: TWF/NE/COMP-AP/17/PRLT1KIRAN/98
Dated at Shillong 19th Sept. 1998

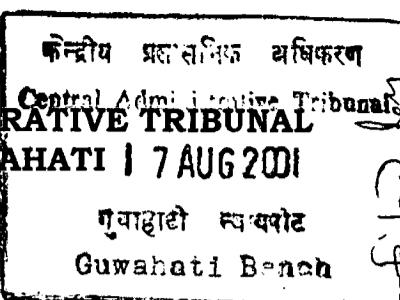
As per your office letter No.TWF/NE/COMP-APIT/FRITIKIRAN/98 dated at Shillong the 10th Sept. '98 the following Bio-Datas in (L) Y.Usharanjan Singh, Ex-JIO, is forwarded for your further necessary action.

2n = one copy of *Afridafit-Afridani*.
from Mrs. Shanta Devi

Divisional Engineer,
Satellite Maintenance, Imphal.

Attested
by
Advocate

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI | 7 AUG 2001
OA.No 248/2001



Smti. Y.Pritikiran Devi.....Applicant

Vs.

Union of India & Others.....Respondents

(Written Statement filed by the respondents 1,2,3 and 4).

The written statement of the respondents No 1,2,3 and 4 as follows :

1. That the copies of the OA.No 248/2001 herein after referred to as application have been served on the respondents and the respondents after going through the said application have understood the contents thereof.
2. That the statement made in the application save and except those which are specifically admitted and denied by the respondents.
3. That with regard to the statement made in paragraph 1,2,3 of the application the respondents have nothing to comment.
4. That with regard to the statement made in paragraph 4.1 of the application the respondents have nothing to comment.
5. That with regard to the statement made in paragraph 4.2 of the application the respondents beg to state that he died due to brain haemorrhage.
6. That with regard to the statement made in paragraph 4.3 of the application the respondents beg to state that though the applicant and her father were dependent upon Late Y.Usharanjan Singh, Late Y.Usharanjan Singh was married and as per scheme for compassionate appointment, the dependent family means :
 - (a) spouse or
 - (b) son (including adopted son) or
 - (c) daughter (including adopted daughter) or

16/8/2001
Addl. C.G.S.
Open/Close

(d) brother or sister in case of unmarried Government servant

Who was wholly dependent on the Govt servant at the time of death as the case may be.

7. That with regard to the statement made in paragraph 4.4 of the application the respondents beg to state that as per office Memorandum No 14014/20/90-ESTT (D) dated 9th Dec 1993 it was decided that no near relative will henceforth be eligible for appointment on compassionate ground and it is only a widow or son or daughter or adopted son or adopted daughter of a deceased Government servant who can be considered for appointment on compassionate ground. In the instant case the applicant is not eligible for appointment on compassionate ground.

(OFFICE MEMORANDUM NO 14014/20/90-ESTT (D) dated 9.12.1993 is annexed here as R1)

8. That with regard to the statement made in paragraph 4.5 of the application the respondents have nothing to comment.

9. That with regard to the statement made in paragraph 4.6 of the application the respondents beg to state that as per the scheme the applicant is not eligible for appointment on compassionate ground. Hence the applicant cannot claim any appointment.

10. That with regard to the statement made in paragraph 4.7 of the application the respondents beg to state that the applicant is not entitled to get relief as per the scheme for compassionate appointment under the Central Government.

11. That with regard to the statement made in paragraph 4.8 and 4.9 of the application the respondents beg to state that the Divisional Engineer Satellite Imphal confirmed that Late Y.Usharanjan Singh JTO was a married person.

12. That with regard to the statement made in paragraph 4.10 of the application the respondents beg to state that all the monetary benefits have been provided to the widow of the deceased servant. The points raised in this paragraph by the applicant does not reflect anything in favour of the applicant as per the scheme of compassionate appointment. Moreover the wife of the deceased servant is working under State Govt of Manipur.

(Payment particulars annexed as R2).

13. That with regard to the statement made in paragraph 4.11 and 4.12 of the application the respondents beg to state that the applicant is not entitled to be appointed on compassionate ground in the scheme for compassionate appointment under the Central Government.

14. That with regard to the relief prayed for in the paragraph 5.1 of the application the respondents beg to state that the applicant is not entitled to get any relief as prayed under the scheme.

15. That with regard to the statement made in paragraph 6 of the application the respondents beg to state that the concerned authority could not consider the applicant's case as the applicant is not entitled to get any relief under the scheme.

16. That with regard to the statement made in paragraph 7 of the application the respondents have nothing to comment.

17. That with regard to the statement made in paragraph 8 of the application regarding the relief sought for the respondents beg to state that the applicant is not at all entitled to any relief sought for and as such the application is liable to be dismissed.

18. That with regard to the statement made in paragraph 9 of the application the respondents beg to state that in view of the circumstances no interim order is warranted as prayed for.

19. That with regard to the statement made in paragraph 10 of the application the respondents have nothing to comment.

20. That the respondents beg to state that the applicant is not entitled to any of the relief sought for in this scheme and the applicant is having no requisite qualification for the appointment on compassionate ground claimed by the applicant and as such the application is liable to be dismissed with cost.

21. That the respondents submit that in fact there is no merit in this case and as such the application is liable to be dismissed with cost.

22. That the respondents submit that as the applicant is not entitled to get appointment under this scheme on compassionate ground the application is liable to be dismissed in admission stage.

VERIFICATION

I, L. N. Chyn,

as authorized do hereby solemnly declare that the statements made above in the Petition
are true to my knowledge, belief and information and I sign the verification on this

.....10th..... day ofAug..... 2001.


DECLARANT
o/o the C. G. M. T.
Shillong-793001

No.14014/6/94-Estt(D)
Government of India
Ministry of Personnel
Public Grievances & Pensions
Department of Personnel and Training

New Delhi
October 9, 1998

OFFICE MEMORANDUM

Subject: Scheme for compassionate appointment under the Central Government - Revised consolidated instructions.

The undersigned is directed to say that, the existing instructions for making compassionate appointment under the Central Government have since been reviewed in the light of the various court judgements and other decisions including those taken on the various recommendations contained in the Fifth Central Pay Commission Report as well as the Study Reports of 1990 and 1994 prepared by the Department of Administrative Reforms and Public Grievances on the subject and they have accordingly been revised/ simplified and consolidated as in the enclosed scheme which will supercede all the existing instructions on the subject. This may be brought to the notice of all concerned for information, guidance and necessary action.

Sd/-
(K.K. JHA)
DIRECTOR (ESTABLISHMENT)

SCHEME FOR COMPASSIONATE APPOINTMENT

30

1. OBJECT

The object of the Scheme is to grant appointment on compassionate grounds to a dependent family member of a Government servant dying in harness or who is retired on medical grounds, thereby leaving his family in penury and without any means of livelihood, to relieve the family of the Government servant concerned from financial destitution and to help it get over the emergency.

2. TO WHOM APPLICABLE

To a dependent family member-

(A) of a Government servant who-

- (a) dies while in service (including death by suicide); or
- (b) is retired on medical grounds under Rule 2 of the CCS (Medical Examination) Rules 1957 or the corresponding provision in the Central Civil Service Regulations before attaining the age of 55 years (57 years for Group 'D' Government servants); or
- (c) is retired on medical grounds under Rule 38 of the CCS(Pension) Rules,1972 or the corresponding provision in the Central Civil Service Regulations before attaining the age of 55 years (57 years for Group 'D' Government servants); or

(B) of a member of the Armed Forces who-

- (a) dies during service; or
- (b) is killed in action; or
- (c) is medically boarded out and is unfit for civil employment.

Note I // "Dependent Family Member" means:-

- (a) spouse; or
- (b) son (including adopted son); or
- (c) daughter (including adopted daughter); or
- (d) brother or sister in the case of unmarried Government servant or member of the Armed Forces referred to in (A) or (B) of this para.

.....2/-
who was wholly dependent on the Government servant/ member of the Armed Forces at the time of his death in harness or retirement on medical grounds, as the case may be.

Note II "Government servant" for the purpose of these instructions means a Government servant appointed on regular basis and not one working on daily wage or casual or apprentice or adhoc or contract or re-employment basis.

Note III "Confirmed work-charged staff" will also be covered by the term 'Government servant' mentioned in Note III above.

Note IV "Service" includes extension in service ("but not re-employment") after attaining the normal age of retirement in a civil post.

Note V "Re-employment" does not include employment of ex-serviceman before the normal age of retirement in a civil post.

3. AUTHORITY COMPETENT TO MAKE COMPASSIONATE APPOINTMENT

- Joint Secretary incharge of administration in the Ministry/Department concerned.
- Head of the Department under the Supplementary Rule 2(10) in the case of attached and subordinate offices.
- Secretary in the Ministry/Department concerned in special types of cases.

4. POSTS TO WHICH SUCH APPOINTMENTS CAN BE MADE

Group 'C' or Group 'D' posts against the direct recruitment quota.

5. ELIGIBILITY

- The family is indigent and deserves immediate assistance for relief from financial destitution; and
- Applicant for compassionate appointment should be eligible and suitable for the post in all respects under the provisions of the relevant Recruitment Rules.

6. A. EXEMPTIONS

Compassionate appointments are exempted from observance of the following requirements:-

- Recruitment procedure i.e. without the agency of the Staff Selection Commission or the Employment Exchange.

.....3/-

(b) Clearance from the Surplus Cell of the Department of Personnel and Training/Directorate General of Employment and Training.

(c) The ban orders on filling up of posts issued by the Ministry of Finance (Dept. of Expenditure).

B. RELAXATIONS

(a) Upper age limit could be relaxed wherever found to be necessary. The lower age limit should, however, in no case be relaxed below 18 years of age.

Note I
Age eligibility shall be determined with reference to the date of application and not the date of appointment;

Note II

Authority competent to take a final decision for making compassionate appointment in a case shall be competent to grant relaxation of upper age limit also for making such appointment.

(b) Secretary in the Ministry/Department concerned is competent to relax temporarily educational qualifications as prescribed in the relevant recruitment rules in the case of appointment at the lowest level e.g. Group 'D' of Lower Division Clerk post, in exceptional circumstances where the condition of the family is very hard provided there is no vacancy meant for compassionate appointment in a post for which the dependent family member in question is educationally qualified. Such relaxation will be permitted upto a period of two years beyond which no relaxation of educational qualifications will be admissible and the services of the person concerned, if still unqualified, are liable to be terminated.

Note
In the case of an attached/subordinate office, the Secretary in the concerned administrative Ministry/Department shall be the competent authority for this purpose.

(c) In the matter of exemption from the requirement of passing the typing test those appointed on compassionate grounds to the post of Lower Division Clerk will be governed by the general orders issued in this regard:-

- (i) by the CS Division of the Department of Personnel and Training if the post is included in the Central Secretariat Clerical Service; or
- (ii) by the Establishment Division of the Deptt. of Personnel and Training if the post is not included in the Central Secretariat Clerical Service.
- (d) Where a widow is appointed on compassionate ground to a Group 'D' post, she will be exempted from the requirement of possessing the educational qualifications prescribed in the relevant rules, provided the duties of the post can be satisfactorily performed by her without possessing such educational qualifications.

7.

DETERMINATION/AVAILABILITY OF VACANCIES

- (a) Appointment on compassionate grounds should be made only on regular basis and that too only if regular vacancies meant for that purpose are available.
- (b) Compassionate appointments can be made upto a maximum of 5% of vacancies falling under direct recruitment quota in any Group 'C' or 'D' post. The appointing authority may hold back upto 5% of vacancies in the aforesaid categories to be filled by direct recruitment through Staff Selection Commission or otherwise so as to fill such vacancies by appointment on compassionate grounds. A person selected for appointment on compassionate grounds should be adjusted in the recruitment roster against the appropriate category viz SC/ST/OBC/General depending upon the category to which he belongs. For example, if he belongs to SC category he will be adjusted against the SC reservation point, if he is ST/OBC he will be adjusted against ST/OBC point and if he belongs to General category he will be adjusted against the vacancy point meant for General category.
- (c) While the ceiling of 5% for making compassionate appointment against regular vacancies should not be circumvented by making appointment of dependent family member of Government servant on casual/daily wage/ad-hoc/contract basis against regular vacancies, there is no bar to considering him for such appointment if he is eligible as per the normal rules/orders governing such appointments.

(d) The ceiling of 5% of direct recruitment vacancies for making compassionate appointment should not be exceeded by utilising any other vacancy, e.g. sports quota vacancy.

(e) Employment under the scheme is not confined to the Ministry/Department/Office in which deceased/medically retired Government servant had been working. Such an appointment can be given anywhere under the Government of India depending upon availability of a suitable vacancy meant for the purpose of compassionate appointment.

(f) If sufficient vacancies are not available in any particular office to accommodate the persons in the waiting list for compassionate appointment, it is open to the administrative Ministry/Department/Office to take up the matter with other Ministries/Departments/Offices of the Government of India to provide at an early date appointment on compassionate grounds to those in the waiting list.

8.

BELATED REQUESTS FOR COMPASSIONATE APPOINTMENT

(a) Ministries/Departments can consider requests for compassionate appointment even where the death or retirement on medical grounds of a Government servant took place long back, say five years or so. While considering such belated requests, it should, however, be kept in view that the concept of compassionate appointment is largely related to the need for immediate assistance to the family of the Government servant in order to relieve it from economic distress. The very fact that the family has been able to manage somehow all these years should normally be taken as adequate proof that the family had some dependable means of subsistence. Therefore, examination of such cases would call for a great deal of circumspection. The decision to make appointment on compassionate grounds in such cases may, therefore, be taken only at the level of the Secretary of the Department/Ministry concerned.

(b) Whether a request for compassionate appointment is belated or not may be decided with reference to the date of death or retirement on medical ground of a Government servant and not the age of the applicant at the time of consideration.

9.

REMARRIED

WIDOW APPOINTED ON COMPASSIONATE GROUNDS GETTING

A widow appointed on compassionate grounds will be allowed to continue in service even after re-marriage.

...6/

10.

WHERE THERE IS AN EARNING MEMBER

(a) In deserving cases even where there is already an earning member in the family, a dependent family member may be considered for compassionate appointment with prior approval of the Secretary of the Department/Ministry concerned who, before approving such appointment, will satisfy himself that grant of compassionate appointment is justified having regard to number of dependents, assets and liabilities left by the Government servant, income of the earning member as also his liabilities including the fact that the earning member is residing with the family of the Government servant and whether he should not be a source of support to other members of the family.

(b) In cases where any member of the family of the deceased or medically retired Government servant is already in employment and is not supporting the other members of the family of the Government servant, extreme caution has to be observed in ascertaining the economic distress of the members of the family of the Government servant so that the facility of appointment on compassionate ground is not circumvented and misused by putting forward the ground that the member of the family already employed is not supporting the family.

11.

MISSING GOVERNMENT SERVANT

Cases of missing Government servants are also covered under the scheme for compassionate appointment subject to the following conditions:-

(a) A request to grant the benefit of compassionate appointment can be considered only after a lapse of at least 2 years from the date from which the Government servant has been missing, provided that:-

- (i) an FIR to this effect has been lodged with the Police;
- (ii) the missing person is not traceable, and
- (iii) the competent authority feels that the case is genuine;

(b) This benefit will not be applicable to the case of a Government servant:-

- (i) Who had less than two years to retire on the date from which he has been missing; or

.....7/-

(ii) Who is suspected to have committed fraud, or suspected to have joined any terrorist organisation or suspected to have gone abroad.

(c) Compassionate appointment in the case of a missing Government servant also would not be a matter of right as in the case of others and it will be subject to fulfillment of all the conditions, including the availability of vacancy, laid down for such appointment under the scheme;

(d) While considering such a request, the results of the Police investigation should also be taken into account; and

(e) A decision on any such request for compassionate appointment should be taken only at the level of the Secretary of the Ministry/Department concerned.

12.

PROCEDURE

(a) The proforma as in Annexure I may be used by Ministries/Departments/Offices for ascertaining necessary information and processing the cases of compassionate appointment.

(b) The Welfare Officer in each Ministry/Department/Office should meet the members of the family of the Government servant in question immediately after his death to advise and assist them in getting appointment on compassionate grounds. The applicant should be called in person at the very first stage and advised in person about the requirements and formalities to be completed by him.

(c) An application for appointment on compassionate grounds should be considered in the light of the instructions issued from time to time by the Department of Personnel and Training (Establishment Division) on the subject by a committee of officers consisting of three officers - one Chairman and two Members - of the rank of Deputy Secretary/Director in the Ministry/Department and officers of equivalent rank in the case of attached and subordinate offices. The Welfare Officer may also be made one of the Members/Chairman of the committee depending upon his rank. The committee may meet during the second week of every month to consider cases received during the previous month. The applicant may also be granted personal hearing by the committee, if necessary, for better appreciation of the facts of the case.

(d) Recommendation of the committee should be placed before the competent authority for a decision. If the competent authority disagrees with the committee's recommendation, the case may be referred to the next higher authority for a decision.

13. UNDERTAKING

A person appointed on compassionate grounds under the scheme should give an undertaking in writing (as in Annexure) that he/she will maintain properly the other family members who were dependent on the Government servant/member of the Armed Forces in question and in case it is proved subsequently (at any time) that the family members are being neglected or are not being maintained properly by him/her, his/her appointment may be terminated forthwith.

14. REQUEST FOR CHANGE IN POST/PERSON

When a person has been appointed on compassionate grounds to a particular post, the set of circumstances, which led to such appointment, should be deemed to have ceased to exist. Therefore:-

(a) he/she should strive in his/her career like his/her colleagues for future advancement and any request for appointment to any higher post on consideration of compassion should invariably be rejected.

(b) an appointment made on compassionate grounds cannot be transferred to any other person and any request for the same on considerations of compassion should invariably be rejected.

15. SENIORITY

(a) The inter-se seniority of persons appointed on compassionate grounds may be fixed with reference to their date of appointment. Their interpolation with the direct recruits/promotees may also be made with reference to their dates of appointment without disturbing the inter-se seniority of direct recruits/promotees.

(b) Date of joining by a person appointed on compassionate grounds shall be treated as the date of his/her regular appointment.

16. GENERAL

(a) Appointments made on grounds of compassion should be done in such a way that persons appointed to the post do have the essential educational and technical qualifications and experience required for the post consistent with the requirement of maintenance of efficiency of administration.

(b) It is not the intention to restrict employment of a family member of the deceased or medically retired Group 'D' Government servant to a Group 'D' post only. As such, a family member of such Group 'D' Government servant can be appointed to a Group 'C' post for which he/she is educationally qualified, provided a vacancy in Group 'C' post exists for this purpose.

(c) The Scheme of compassionate appointments was conceived as far back as 1958. Since then a number of welfare measures have been introduced by the Government which have made a significant difference in the financial position of the families of the Government servants dying in harness/retired on medical grounds. An application for compassionate appointment should, however, not be rejected merely on the ground that the family of the Government servant has received the benefits under the various welfare schemes. While considering a request for appointment on compassionate ground a balanced and objective assessment of the financial condition of the family has to be made taking into account its assets and liabilities (including the benefits received under the various welfare schemes mentioned above) and all other relevant factors such as the presence of an earning member, size of the family, ages of the children and the essential needs of the family, etc.

(d) Compassionate appointment should not be denied or delayed merely on the ground that there is reorganisation in the Ministry/Department/Office. It should be made available to the person concerned if there is a vacancy meant for compassionate appointment and he or she is found eligible and suitable under the scheme.

(e) Requests for compassionate appointment consequent on death or retirement on medical grounds of Group 'D' staff may be considered with greater sympathy by applying relaxed standards depending on the facts and circumstances of the case.

(f) Compassionate appointment will have precedence over absorption of surplus employees and regularisation of daily wage/casual workers with/without temporary status.

(g) Any request to increase the upper age limit of 57 years for retirement on medical grounds prescribed in para 2(A) (b) and (c) above in respect of Group 'A'/'B'/'C' Government servants and to bring it in par with the upper age limit of 57 years prescribed therein for Group 'D' Government servants on the ground that the age of retirement has recently (May, 1998) been raised from 58 years to 60 years for Group 'A'/'B'/'C' Government servants (which is at par with the age of retirement of 60 years applicable to Group 'D' Government servants) or on any other ground should invariably be rejected so as to ensure that the benefit of compassionate appointment available under the scheme is not misused by seeking retirement on medical grounds at the fag end of one's career and also keeping in view the fact that the higher upper age limit of 57 years has been prescribed therein for Group 'D' Government servants for the reason that they are low paid Government servants who get meagre invalid pension in comparison to others.

17. IMPORTANT COURT JUDGEMENTS

The ruling contained in the following judgements may also be kept in view while considering cases of compassionate appointment:-

(a) The Supreme Court in its judgement dated April 8, 1993 in the case of Auditor General of India and others Vs. G. Ananta Rajeswara Rao [(1994) 1 SCC 192] has held that appointment on grounds of descent clearly violates Article 16(2) of the Constitution, but if the appointment is confined to the son or daughter or widow of the Government servant who died in harness and who needs immediate appointment on grounds of immediate need of assistance in the event of there being no other earning member in the family to supplement the loss of income from the bread-winner to relieve the economic distress of the members of the family, it is unexceptionable.

(b) The Supreme Court's judgement dated May 4, 1994 in the case of Umesh Kumar Nagpal Vs. State of Haryana and others [JT 1994(3) S.C. 525] has laid down the following important principles in regard:-

(i) Only dependents of an employee dying in harness leaving his family in penury and without any means of livelihood can be appointed on compassionate ground.

(i) The posts in Group 'C' and 'D' (formerly Class III and IV) are the lowest posts in non-manual and manual categories and hence they alone can be offered on compassionate grounds and no other post i.e. in the Group 'A' or Group 'B' category is expected or required to be given for this purpose as it is legally impermissible.

(ii) The whole object of granting compassionate appointment is to enable the family to tide over the sudden crisis and to relieve the family of the deceased from financial destitution and to help it get over the emergency.

(iv) Offering compassionate appointment as a matter of course irrespective of the financial condition of the family of the deceased or medically retired Government servant is legally impermissible.

(v) Neither the qualifications of the applicant (dependent family member) nor the post held by the deceased or medically retired Government servant is relevant. If the applicant finds it below his dignity to accept the post offered, he is free not to do so. The post is not offered to cater to his status but to see the family through the economic calamity.

(vi) Compassionate appointment cannot be granted after lapse of a reasonable period and it is not a vested right which can be exercised at any time in future.

(vii) Compassionate appointment cannot be offered by an individual functionary on an ad-hoc basis.

(c) The Supreme Court has held in its judgement dated February 28, 1995 in the case of the Life Insurance Corporation of India Vs. Mrs. Asha Ramchandra Ambekar and others [JT 1994(2) S.C. 183] that the High Courts and Administrative Tribunals, can not give direction for appointment of a person on compassionate grounds but can merely direct consideration of the claim for such an appointment.

(d) The Supreme Court has ruled in the cases of Himachal Road Transport Corporation Vs. Dinesh Kumar [JT 1996(5) S.C. 319] on May 7, 1996 and Hindustan Aeronautics Limited Vs. Smt. A Radhika Thirumalai [JT 1996(9) S.C. 197] on October 9, 1996 that appointment on compassionate grounds can be made only if a vacancy is available for that purpose.

(e) The Supreme Court has held in its judgement in the case of State of Haryana and others Vs. Rani Devi and others [JT 1996(6) S.C. 646] on July 15, 1996 that if the scheme regarding appointment on compassionate ground is extended to all sorts of casual ad-hoc employees including those who are working as Apprentices, then such scheme cannot be justified on Constitutional grounds.

PROFORMA REGARDING EMPLOYMENT OF DEPENDENTS OF GOVERNMENT SERVANTS DYING WHILE IN SERVICE/RETired ON INVALID PENSION

PART - A

(a) Name of the Government servant
(Deceased/retired on medical grounds).

(b) Designation of the Government servant.

(c) Whether it is Group 'D' or not ?

(d) Date of birth of the Government servant.

(e) Date of death/retirement on medical grounds.

(f) Total length of service rendered.

(g) Whether permanent or temporary

(h) Whether belonging to SC/ST/OBC.

(a) Name of the candidate for appointment.

(b) His/Her relationship with the Government servant.

(c) Date of birth.

(d) Educational Qualifications.

(e) Whether any other dependent family member has been appointed on compassionate appointment.

I. Particulars of total assets left
including amount of:-

(a) Family pension

(b) O.C.R. Gratuity

(c) G.P.F. Balance

(d) Life Insurance Policies
(including Postal Life
Insurance)

(e) Moveable and immovable
properties and annual income
earned therefrom by the family.

(f) C.G.E. Insurance amount

(g) Encashment of leave

(h) Any other assets

Total

V. Brief particulars of liabilities,
if any

ulars of all dependent family
rs of the Government servant
some are employed, their income
whether they are living together
separately)

No. Name(s)	Relationship with the Government servant	Age	Address	Employed or not (if employed particulars of employment and emoluments)
(2)	(3)	(4)	(5)	(6)

DECLARATION/UNDERTAKING

1. I hereby declare that the facts given by me above are, to the best of my knowledge, correct. If any of the facts herein mentioned are found to be incorrect or false at a future date, my services may be terminated.
2. I hereby also declare that I shall maintain properly the other family members who were dependent on the Government servant/member of the Armed Forces mentioned against I(a) of Part-A of this form and in case it is proved at any time that the said family members are being neglected or not being properly maintained by me, my appointment may be terminated.

Date:

Signature of the candidate

Name:-

Address:-

Shri/Smt./Kum. _____ is known to _____

and the facts mention by him /her are correct.

Date:

Signature of permanent
Government servant

Name:- _____

Address:- _____

I have verified that the facts mentioned above by the
candidate are correct.

Date:

Signature of the Welfare
Officer

Name:- _____

Address:- _____

ANNEXURE 'C'
Receipt Bill

Received the sum of Rs.

being the total of entitlement Rs. 30,000/- from the Insurance Fund and/or of Rs. 3,320/- from the savings Fund accrued to

Savings Fund

(i) Name (1) Y. U. Singh(ii) Designation Group 1/B, C/15 under the central Govt.

(iii) Employees Group Insurance Scheme 1,900/-

Dated:-



Receipt Date

Signature : Receiptment (S)

(NAME IN BLACK LETTER)

FOR USE IN DEPARTMENTAL OFFICE.

(a) Relevant bio-data of the member

(i) Type of Group of the member (i.e. lowest group) viz. B/C/B/A
initially joining the scheme on

(ii) Year of becoming a member of higher group

(i) C 19

(ii) B 19

(iii) A 19

(b) Counter-signed for payment of Rs. 30,000 + 3,320 = Rs. 32,320/-
(Rupees thirty thousand and only three thousand three hundred and twenty/-)
Crossed Cheque/Demand Draft to be drawn in favour of BTB, Shillong

Signature

Date : 15.12.1981

Senior Accounts Officer

Designation of the General Manager (Mts)
BTB, Shillong

FOR USE IN CIRCLE/TELECOM/POSTAL

Passed for payment of Rs. 32,320/-(Rupees thirty two thousand)

(Three hundred twenty/-) only

PAYMENT

THROUGH

CHEQUE (s) NO (s)

Dt.

Mr. R. Bhattacharya
 Accountant of Office (A.C.E.T.E.)
 Office of C.I.D. & M.C.C. (A.C.E.T.E.)
 Telecom Department, M.G. Road, Calcutta
 (Office, Gopinath Bhattacharya,
 20/8, A.B. Road, Calcutta
 7th Floor, 700069
 Calcutta, 700069

